

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 301 of 2015 & IA Nos. 484 of 2015 & 485 of 2015**

**Dated: 26<sup>th</sup> September, 2017**

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member  
Hon'ble Mr. Justice. N.K. Patil, Judicial Member**

**In the matter of:**

**Tata Power Delhi Distribution Ltd. ....Appellant(s)  
Versus  
Delhi Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Aniket Prasoon  
Mr. Abhishek Kumar  
Mr. Anurag Bansal  
Ms. Srishti Rai

Counsel for the Respondent (s) : Mr. Suraj Singh for Pradeep Misra for R-1

**ORDER**

We have heard the brief submissions of the learned counsel for the parties.

IA No. 485 of 2015 for exemption from filing certified copy of the impugned order is allowed. Application is disposed of.

List the matter for hearing on **28.11.2017.**

**(Justice N.K. Patil)  
Judicial Member**

**(I. J. Kapoor)  
Technical Member**